

**Evasion of Income-Tax by Private Blood Banks**

2902. DR. SARADISH ROY: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether Government are aware that there is a large-scale evasion of income-tax in the private blood banks in the country; and

(b) if so, the steps taken to check it?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) and (b). A case of suspected evasion of tax by a private blood bank has come to notice. Necessary enquiries are being made.

**Development of Tourism in Goa**

2903. SHRI EDUARDO FALEIRO Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware that Goa has great tourism potential and attracts large number of national as well as foreign tourists; and

(b) the steps Government contemplate to take to develop tourism there?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). For the development of tourism in Goa, particularly beach tourism, the Government of Goa, Daman and Diu propose to set up a statutory Goa Tourism Development Authority. The proposal envisages that this authority will be financed jointly by the Central Government and the Government of Goa, Daman and Diu.

A hydrographic survey of beach areas in Goa has been undertaken to identify the areas for aquatic sports. Part of the work has already been

completed by the Minor Ports Survey Organisation of the Ministry of Shipping and Transport.

Meanwhile Government of Goa, Daman and Diu has put up inexpensive accommodation at Calangute Beach and Colva Beach.

**Memorandum from Kerala State Electronic Development Corporation**

2904. SHRI M. N. GOVINDAN NAIR: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the Kerala State Electronic Development Corporation has urged Central Government to exempt public sector marketing agencies the "Keltron" from excise duty; and

(b) if so, Government's decision thereon?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Central Government do not appear to have received any Memorandum from the Kerala State Electronic Development Corporation.

(b) The Government had examined this question independently, and concessional excise duty rates have been prescribed, as part of 1977 Budget proposals, on radios and transistor sets manufactured in small scale units on behalf of a State Electronic Development Corporation.

**Flying of Aircraft of Indian Airlines by Sanjay Gandhi**

2905. SHRI JYOTIRMOY BOSU: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Shri Sanjay Gandhi, son of the erstwhile Prime Minister, Shrimati Indira Gandhi, making use of his mother's official position used to illegally fly aircraft of Indian Airlines;